

IN THE NATIONAL COMPANY LAW TRIBUNAL
NEW DELHI BENCH (COURT-II)

Item No. 206
(IB)-2240(ND)2019

IA/2397/2021, IA-4155/2020, IA-5012/2021, IA-5758/2021

IN THE MATTER OF:

**M/s. Hi Tech Resource Management
Limited
Versus**

... **Applicant/Petitioner**

M/s. Overnite Express Limited

... **Respondent**

Under Section: 7 of IBC, 2016

Order delivered on 20.12.2021

CORAM:

**SHRI. ABNI RANJAN KUMAR SINHA
HON'BLE MEMBER (J)**

**SHRI. AVINASH KUMAR SRIVASTAVA,
HON'BLE MEMBER (T)**

PRESENT:

**Mr. Adhish Srivastava and Mr. Rohit Gandhi, Advocates for Ex-Management
Ms. Nibruti Samal and Mr. Ashish Tyagi - Counsels for the RP
IA- 5012/2021 - Adv Sreenita Goshdastidar Counsel for the Applicant**

ORDER

IA-5758/2021- By filing this application, the applicant has prayed for extension of 60 days beyond the period of 270 days from 10th December 2021. Heard the Ld. Counsel appearing for the applicant/RP and perused the averments made in the application.

The Ld. Counsel appearing for the applicant submits that the CIR period has come to an end on 10th December 2021 and the COC in its meeting dated 6th December 2021 took a decision to resolve and authorized the RP to file an application for the extension of CIRP by 70.85% of the voting share and accordingly, the present application has been filed.

On perusal of the voting result, at page 138 of the application, we notice that the COC by 70.85% of the voting share has approved the extension of 90 days beyond the period of 270 days.

Considering the submissions, we are extending the period of 90 days beyond the period of 270 days w.e.f. 11th December 2021.

With this, the present application stands disposed of.

(Sapna)



IA/2397/2021, IA-4155/2020, IA-5012/2021- List all these IAs on 7th February 2022.

- sd -

**(AVINASH KUMAR SRIVASTAVA)
MEMBER (T)**

- sd -

**(ABNI RANJAN KUMAR SINHA)
MEMBER (J)**